CORRIGENDUM ANNOUNCEMENT TO THE SHAREHOLDERS OF
JAIHIND PROJECTS LIMITED

Regd. Off.: 3rd Floor, Venus Atlantis, Nr. Reliance Petrol Pump, Nr. Prahladnagar Garden, Anandnagar Road, Vejalpur, Ahmedabad -380015

This Corrigendum ("Corrigendum Announcement") to the Public Announcement published on July 19, 2011 (Public Announcement or PA) is being issued by Chartered Capital And Investment Limited, the Manager to the Offer, on behalf of **M/s. DCOM Systems Limited, Mr. Prakash L. Hinduja, Ms. Rajkumari L. Hinduja and Ms. Nita P. Hinduja** (hereinafter referred to as **"Acquirers"**) pursuant to Regulation 10, 11(1) & 11(2) and as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as "SEBI (SAST) Regulations, 1997") read with SEBI letter No.CFD/DCR/SKM/TO/32360/2011 dated October 14, 2011.

The Shareholders are requested to note the following material amendments with respect to Public Announcement:

1. ADDITION OF 3 ACQUIERERS NAMELY MR. PRAKASH L. HINDUJA, MS. RAJKUMARI L. HINDUJA AND MS. NITA P. HINDUJA IN THE OPEN OFFER

Earlier public announcement for this open offer was made on July 19, 2011 solely by M/s DCOM Systems Limited. However, due to the non compliances by the promoters and promoter group (due to acquisitions/transactions on 19.07.1997, 20.09.1997, 31.01.1998, 22.08.2007 & 17.01.2008 mentioned at sr. no. 3, 6, 11, 34 and 37 respectively of para 6.18 of the Letter of offer by Mr. Prakash L. Hinduja, Ms. Rajkumari L. Hinduja, Ms. Nita P. Hinduja and M/s DCOM Systems Limited), Mr. Prakash L. Hinduja, Ms. Rajkumari L. Hinduja and Ms. Nita P. Hinduja have joined M/s DCOM Systems Limited as acquirers in this open offer. So, after adding these 3 persons as acquirers, there will be total 4 acquirers in the open offer i.e. M/s DCOM Systems Ltd, Mr. Prakash L. Hinduja, Ms. Rajkumari L. Hinduja and Ms. Nita P. Hinduja. The present open offer is being made by the acquirers due to the acquisition of 2490000 Equity Shares by DCOM Systems Limited as well as due to aforesaid earlier acquisitions/transactions which resulted in the non compliances of regulation 11 of SEBI (SAST) Regulations, 1997, by the promoters & promoter group on various dates mentioned above.

2. REVISION IN OFFER PRICE AND FINANCIAL ARRANGEMENTS

The offer price of Rs. 140.00 per Equity Share is being revised to a consolidated price of Rs.202.32 per Equity Share for reasons mentioned hereunder:

Earlier the public announcement was made by M/s DCOM Systems Limited for acquisition of 2490000 Equity Shares at an offer price of Rs.140.00 per fully paid up equity share of Rs. 10 each ("Equity Share"). However, now the open offer is being given due to the acquisition of 2490000 Equity Shares by DCOM Systems Limited and also due to certain non compliances of regulation 11 of SEBI (SAST) Regulations, 1997 by the promoter & promoter group of target company as mentioned in above para. The highest price payable to Equity Shareholders in terms of regulation 20(4) & 20(5) of SEBI (SAST) Regulations, 1997 for the above mentioned 6 trigger dates comes due to the transaction by promoters/promoter group on 17.01.2008 & the consolidated price is Rs.202.32 (offer price of Rs.150 plus interest of Rs.52.32 at the rate of 10% on the said offer price of Rs.150 for the period between the deemed date of PA till the date of current PA i.e. for the period between January 23, 2008 to July 19, 2011).

Financial Arrangements

Due to revision in the offer price from Rs.140.00 per equity share to a consolidated price of Rs.202.32 per equity share, the total requirement of funds for the Offer, assuming full acceptance, have increased from Rs. 27,32,08,460 to Rs. 39,48,25,255.

As per Regulation 28, Acquirers had opened Escrow Account with IDBI bank, IDBI Complex, Nr. Lal bunglow, Off. C.G. Road branch, Ahmedabad and had deposited Rs. 27,32,10,000. Due to increase in the funds required to implement the offer, the acquirers have now also transferred 7,28,843 Equity Shares of Jaihind Projects Limited to the securities escrow account opened in the name of "CCIL-JPL-Open Offer-Securities Escrow Account", which subject to appropriate margin of 25%, amounts to Rs.10,06,07,666, being in aggregate excess of 25% of the maximum consideration payable under this offer in compliance with SEBI (SAST) Regulations, 1997.

3. REVISED ACTIVITY SCHEDULE

A revised schedule of some of the major activities in respect of the offer is given below:

Sr.No.	Activity	Original Schedule Day and Date	Revised Schedule Day and Date
1	**Date of Public Announcement (PA)**	**July 19, 2011, Tuesday**	**July 19, 2011, Tuesday**
2	Specified Date*	August 12, 2011, Friday	August 12, 2011, Friday
3	Last Date for a Competitive Bid	August 9, 2011, Tuesday	August 9, 2011, Tuesday
4	Date by which Letter of Offer will be dispatched to the Shareholders	August 30, 2011, Monday	October 24, 2011, Monday
5	**Offer Opening Date**	**September 9, 2011, Friday**	**October 28, 2011, Friday**
6	Last date for revising the offer price/number of shares	September 19, 2011, Monday	November 3, 2011, Thursday
7	Last date for withdrawal by Shareholders	September 23, 2011, Friday	November 11, 2011, Friday
8	**Offer Closing Date**	**September 28, 2011, Wednesday**	**November 16, 2011, Wednesday**
9	Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and /or the share certificate for the rejected shares will be dispatched	October 13, 2011, Thursday	December 1, 2011, Thursday

*(For the purpose of determining the names of shareholders to whom Letter of Offer is to be sent)

GENERAL

This announcement should be read in conjunction with the PA. The terms not defined herein will have the same meaning as defined in PA. All other terms and conditions of the offer remain unchanged. For further details, please refer to the Letter of Offer and Acceptance Form & Withdrawal Form.

The Directors of the M/s DCOM Systems Limited, Mr. Prakash L. Hinduja, Ms. Rajkumari L. Hinduja and Ms. Nita P. Hinduja, severally and jointly accept full responsibility for the information contained in this Corrigendum Announcement and also for the obligations of the Acquirers as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

This Corrigendum Announcement will also be available on SEBI's website at **www.sebi.gov.in.**

Issued on behalf of the acquirers by Manager to the offer

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Date : October 22, 2011 **Place: Ahmedabad**